

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

O.A.877/96

Date of decision: 10-12-1997

Between:

B. Sanyasi Rao

.. Applicant

A n d

1. The Sub-Divisional Officer,
Telecom, Srikakulam,
Srikakulam Dist.

2. The Divisional Engineer,
Telecom, Srikakulam,
Srikakulam Dist.

3. The Chief General Manager,
Telecom A.P. Circle,
Hyderabad.

.. Respondents

Counsel for the applicant : Mr. M. Kesava Rao

Counsel for the respondents: Mr. K. Ramuloo

Coram:

Hon'ble Shri H. Rajendra Prasad, Member(A)

Hon'ble Shri B.S. Jai Parameshwar, Member(J)

Jai
...2/-

Date: 10-12-1997

O R D E R

(Per Hon'ble Shri B.S. Jai Parameswar, M(J)

Heard Mr. ~~M.~~ Kesava Rao, learned counsel for the applicant and Ms. Shyama for Mr. K. Ramuloo learned counsel for the respondents.

2. The applicant herein claims to have worked as a casual ~~mazdoor~~ from 16-2-1977 to ~~that~~ ~~he~~ 10-3-1994 and during the said period he ~~had~~ worked for 444 days. He has filed this OA for a direction to the respondents to re-engage him as a casual ~~mazdoor~~.

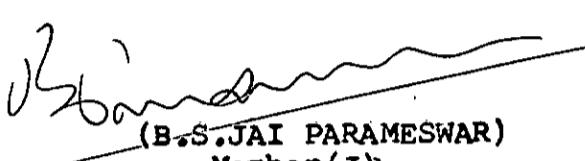
3. The respondents submit that the applicant had worked for only for a period of 64 days in 1978, 44 days in 1983 and 28 days in 1984 altogether for a period of 136 days. They further submit that the applicant was not sponsored through ^{the} Employment Exchange and therefore he is not eligible for re-engagement as casual ~~mazdoor~~.

4. Whether the applicant worked for 444 days, as claimed by him, or he worked only for 136 days, as claimed by respondents, has to be verified from the records. The applicant may produce the necessary proof to substantiate his claim to have worked for 444 days and for eligibility to

JP

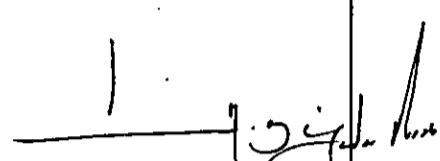
consider his case for engagement as casual mazdoor.

The respondents may after considering the case of the applicant consider his claim for re-engagement as casual mazdoor in accordance with ^{the} rules. With the above direction the OA is disposed of with no order as to costs.


(B.S.JAI PARAMESWAR)

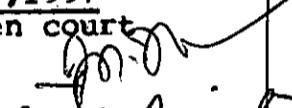
Member (A)

10.12.1997
MD


(H. RAJENDRA PRASAD)

Member (A)

Date: 10th December, 1997
Dictated in the open court


Deputy Registrar

O.A.877/96

To

1. The Sub Divisional Officer,
Telecom, Srikakulam, Srikakulam Dist.
2. The Divisional Engineer, Telecom,
Srikakulam, Srikakulam Dist.
3. The Chief General Manager, Telecom A.P.Circle
Hyderabad.
4. One copy to Mr.M.Kesava Rao, Advocate, CAT.Hyd.
5. One copy to Mr.K.Ramulu, Addl.CGSC. CAT. Hyd.
6. One copy to HBEJP.M.(J) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

93/12/97

I Court

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
AND

THE HON'BLE MR.H.RAJENDRA PRASAD: M(A)

The Hon'ble Mr. B.S.Jaferewala: M(A)

DATED: 10-12-1997

ORDER/JUDGMENT:

M.A. / R.A. / C.A. No.

in
O.A. No. 877/96

T.A. No. Q.W.P.

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

